



## **CENTRAL ADMINISTRATIVE TRIBUNAL**

### **CHANDIGARH BENCH**

**CP No. 060/154/2019**

**OA No. 060/139/2018**

**Chandigarh, this the 12<sup>th</sup> day of February, 2020**

**HON'BLE MR.SANJEEV KAUSHIK, MEMBER (J)**

Ashwani Kumar aged 51 years S/o Sh. Surinder Mohan, R/o 1, Janta Colony, Amritsar – Stenographer, (Grade "C") Office of Joint Commissioner of Income Tax, Range-2, Amritsar-143 001.

.....Petitioner

BY ADVOCATE: **Sh. Bharat B. Sethi**

VERSUS

1. Sh. Rajeev Kumar, the Secretary, Ministry of Finance (Revenue), Govt. of India, Room Nos. 128-A, 128-B, North Block, New Delhi-110 001.
2. Ms. Sonali Arora, Principal Chief Commissioner of Income Tax (CCA), North West Region, Sector 17-E, Chandigarh-160 017.
3. Sh. B.K. Jha, Chief Commissioner of Income Tax, Amritsar-143 001.
4. Sh. S.K. Rastogi, Principal Commissioner of Income Tax-I, Amritsar-143 001.

.....Respondents

BY ADVOCATE: **Sh. K.K. Thakur**



**ORDER (ORAL)**

**MR. SANJEEV KAUSHIK, MEMBER(J):-**

1. Sh. K.K. Thakur, learned counsel for the respondents seeks permission to file reply by way of affidavit along with Annexure R-1 dated 11.02.2020. The same is taken on record. The order dated 11.02.2020 (Annexure R-1) is purported to be the compliance of the directions of this court.
2. In view of the above, the learned counsel for the parties are in agreement that this petition has been rendered infructuous as the relevant order has since been complied with.
3. CP is disposed of accordingly. Notices stand discharged.

**(SANJEEV KAUSHIK)  
MEMBER (J)**

**Dated: 12.02.2020**  
**ND\***